NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1273/(MAH)/2017 M.A. No. 559/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

Punjab National Bank

V/s.

Linkson Ispat & Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

01 CS Manish Baldera

R. P.

- manis

2 Athul Laji 1/b antralegal

Adv. for

on Professional

/2017

ORDER MA 559/2017 IN CP No.1273/ I&BP/NCLT/MB/MAH/2017

On perusal of the Application, this Bench has noticed that the Directors of the Corporate Debtor have not been co-operating with the Resolution Professional, by which he is unable to prepare information Memorandum, in view of the same, this Bench hereby issued show-cause notice to 2nd and 3rd Respondents to explain as to why assistance to this Resolution Professional shall not be provided by the Police of that vicinity for collecting documents and books of the company from 2nd and 3rd Respondents.

The Applicant is hereby directed to send this order copy to 2nd and 3rd Respondents enabling them to be present on the next date of hearing to answer to the show-cause notice aforesaid given, if they remain absent on the next date of hearing, this Bench will pass appropriate orders on the next date of hearing.

List this matter on 19.12.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)